

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1124/2024

HANDBALL ASSOCIATION INDIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.99548/2024-EX-PARTE STAY)

Date : 30-08-2024 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vardhman Kaushik, AOR

For Respondent(s) Dr. Menaka Guruswamy, Sr. Adv.

UPON being mentioned the Court made the following

O R D E R

1. Dr. Menaka Guruswamy, learned senior counsel produces a copy of the order dated 30.07.2024 in Transfer Petition (Civil) No. 1124 of 2024 and connected matters to say that there was an inadvertent error in the said proceeding in reference to the Handball Association of India in paragraphs 3 and 4 respectively.

2. Accepting the above, the sentences in paragraphs 3 and 4 stand corrected and should now read as under:

| Para Nos. | Instead of | To be read as |
|-----------|--|---|
| 3 | On the other hand, the legitimacy of the Handball Federation of India which has been in existence since 1972 is being questioned by the Handball Federation of India which reportedly came into existence on 27.05.2022. | On the other hand, the legitimacy of the Handball Federation of India which has been in existence since 1972 is being questioned by the Handball Association of India which reportedly came into existence on 27.05.2022. |

| | | |
|---|---|--|
| 4 | It is submitted by Mr. Santosh Paul, learned Senior Counsel that the recognition of the respondent - Handball Federation of India by the Authorities is under a cloud, whereas the Handball Federation of India though formed recently, is the recognized entity. | It is submitted by Mr. Santosh Paul, learned Senior Counsel that the recognition of the respondent - Handball Federation of India by the Authorities is under a cloud, whereas the Handball Association of India though formed recently, is the recognized entity. |
|---|---|--|

3. Certified copy, if applied, may be issued with the aforesaid correction of the proceedings dated 30.07.2024.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR